GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION No. 4098 TO BE ANSWERED ON FRIDAY, JANUARY 4, 2019/PAUSHA 14, 1940 (SAKA)

GST

†4098. SHRI BIDYUT BARAN MAHATO: SHRI CHANDRA PRAKASH JOSHI: SHRI RAMDAS C. TADAS: SHRI NARANBHAI KACHHADIYA: SHRI SUMEDHANAND SARSWATI:

Will the Minister of FINANCE be pleased to state:

(a) the details of number of sittings related to laws, rules, rates, compensation and taxation limit under Goods and Services Tax (GST) held so far along with the number of decisions taken/notifications issued so far for this purpose;(b) the details of number of amendments made by the Government for which representations have been received from the State Governments or traders associations to change them and the time by which the Government is likely to consider the said proposals; and

(c) the number of commodities and products in case of which service tax has been reduced or increased by GST Council so far?

MINISTER OF STATE FOR FINANCE (SHRI SHIV PRATAP SHUKLA)

(a) The GST Council has met 31 times so far. Till the 30th GST Council Meeting, a total of 918 decisions have been taken and 294 notifications have been issued by the Central Government. In the 31st GST Council Meeting held on 22nd December, 2018, a total of 29 decisions were taken which have been implemented through the issuance of the requisite notifications and Circulars.

(b) Based on the representations received from various stake holders, including trade and industry, certain amendments were recommended by the GST Council. Consequently, the Central Goods and Services Tax (Amendment) Act, 2018, the Union Territory Goods and Services Tax (Amendment) Act, 2018, the Goods and Services Tax (Compensation to States) Amendment Act, 2018 and the Integrated Goods and Services Tax (Amendment) Act, 2018 received the assent of the Hon'ble President of India on 29.08.2018. The GST Council in its 31st meeting held on 22nd December, 2018 decided that the said amendment Acts would be brought into force with effect from 1st February, 2019.

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(C)	I ne defaus	of ranonalization	OF USE Fales of	services are as inder
(v)	I no actuno	or rationalization	or oprintees on	ber vices are as anaer.

Sl.	GST Council Meeting	Gist of Rate Changes of	Date of Implementation (by
No.		Services	way of Notification)
1	20 th Meeting dated 5 th August,	GST rate was reduced on total	22-08-2017
	2017	10 group of services	
2	21 st Meeting dated 9 th	GST rate was reduced on total 4	21-09-2017 and 22-09-2017
	September, 2017	group of services	
3	22 nd Meeting, dated 6 th	GST rate was reduced on total 21	13-10-2017
	October, 2018	group of services	
4	23 rd Meeting, dated 10 th	GST rate was reduced on total 3	14-11-2017
	November, 2018	group of services	
5	25 th Meeting, dated 18 th	GST rate was reduced on total 34	25-01-2018
	January, 2018	group of services	
6	28 th Meeting, dated 21 st July,	GST rate was reduced on total 16	27-07-2018
	2018	group of services	
7	31 st Meeting dated 22 nd	GST rate was reduced on total 8	01-01-2019
	December, 2018	group of services	